

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 285/MP/2018**

Subject : Petition for inclusion of liquidated damages deducted from capital cost and re-computation of trued-up tariff for the period FYs 2011-14 and tariff for 2014-19 pursuant to order dated 26.12.2017 in Petition No. 152/GT/2015 in respect of Maithon Right Bank Thermal Power Plant (Units I & II)(2 x 525 MW) of Maithon Power Ltd.

Petitioner : Maithon Power Ltd.

Respondent : TPDDL & ors.

Date of hearing : **27.2.2019**

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S.Jha, Member

Parties present : Shri Amit Kapur, Advocate, MPL  
Shri Amiya Vikram Mishra, Advocate, MPL  
Shri Nitin Kala, Advocate, TPDDL  
Shri Pankaj Prakash, TPDDL  
Shri Pramod Singh, TPDDL

**Record of Proceedings**

At the outset, the learned counsel for the Respondent, TPDDL prayed for grant of time to file reply in the matter. The learned counsel for the Petitioner did not object to the said prayer.

2. The Commission accepted the prayer and adjourned the hearing. The Commission however directed the Respondent to file its reply on or before **15.3.2019**, with advance copy to the Petitioner, who may file its rejoinder on or before **22.3.2019**.

3. Matter shall be listed for hearing in due course for which separate notice shall be issued to the parties. Pleadings shall be completed by the parties within the due date mentioned above.

By order of the Commission

*Sd/-*  
(T. Rout)  
Chief (Law)

